

आयकर अपीलिय अधीकरण, न्यायपीठ –“A” कोलकाता,
IN THE INCOME TAX APPELLATE TRIBUNAL “A” BENCH: KOLKATA
[Before Shri J. Sudhakar Reddy, AM and Shri A. T. Varkey, JM]

I.T.A. No. 1996/Kol/2019
Assessment Year: 2013-14

Terai Tea Company Ltd. (PAN: AABCT0258P)	Vs.	Deputy Commissioner of Income- tax, Circle-4(2), Kolkata.
Appellant		Respondent

Date of Hearing (Virtual)	18.01.2021
Date of Pronouncement	18.01.2021
For the Appellant	N o n e
For the Respondent	Shri Dhrubajyoti Roy, JCIT

ORDER

Per Shri A. T. Varkey, JM:

This is an appeal preferred by the assessee is against the order of Ld. CIT(A)- 2, Kolkata dated 20.06.2019 for AY 2013-14.

2. None appeared on behalf of the assessee. At the outset, it is noticed from the letter of the assessee dated 11.01.2020 that the assessee had filed Form 1 and 2 under the Direct Tax Vivad Se Vishwas Act in respect of this appeal and the competent authority has issued Form no. 3, a copy of the application for the assessee praying for withdrawal of the appeal along with Form No. 3 is available in file, which is before us. Therefore, taking into consideration the fact that since the assessee has opted for the Scheme for the AY 2013-14 and Form 3 has been issued by the Department, therefore, we allow the assessee to withdraw the impugned appeal.

3. In the result, the appeal of assessee is dismissed as withdrawn.

Order is pronounced in the open court.

Sd/-
(J.S. Reddy)
Accountant Member

Sd/-
(A. T. Varkey)
Judicial Member

Dated: 18.01.2021

JD, Sr. PS

Copy of the order forwarded to:

1. Appellant- M/s. Terai Tea Company Ltd.10, Govt. Place (East), 1st floor, Kolkata-700 069.
2. Respondent – DCIT, Circle-4(2), Kolkata.
3. The CIT(A)- 2, Kolkata (sent through e-mail)
4. CIT- , Kolkata
5. DR, Kolkata Benches, Kolkata (sent through e-mail)

True Copy

By Order

Assistant Registrar
ITAT, Kolkata Benches, Kolkata